

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.219  
**Appeal/55(AHM)2023**

**Proceedings under Section 252(3) of Co. Act, 2013**

**IN THE MATTER OF:**

Department of Income Tax  
V/s  
Meher Diam Pvt Ltd & Anr

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Kinjal Vyas, Proxy Advocate for  
: Ms. Maithili Mehta, Advocate  
For the Respondent :

**ORDER**

**(Hybrid Mode)**

Learned Proxy Counsel, Ms. Kinjal Vyas, appears and states that inadvertently, a paper publication was made in the name of the company only and not in the name of the directors, who are respondent Nos. 3 and 4. However, Learned Counsel seeks another opportunity to make necessary paper publications.

Let paper publications be made, one in English and one in vernacular language, within a period of two weeks from the date of this order, and file proof of publication notice vide an affidavit before the next date of hearing.

Re-list for hearing on 05.09.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**